

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:3302  
ANSWERED ON:23.08.2011  
REALLOCATION OF FOODGRAINS  
Kumar Shri Kaushalendra;Ramkishun Shri

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether the foodgrains which were not lifted by the States under the Public Distribution System and other Schemes have been reallocated to other States including Uttarakhand, Punjab and Rajasthan;
- (b) if so, the details thereof indicating the quantum of foodgrains allocated, lifted/unlifted and the quantum reallocated to other States during each of the last three years, State-wise, grain-wise and categorywise;
- (c) whether the States which have been given the reallocated quota are required to lift the same within the stipulated timeframe; and
- (d) if so, the details thereof and the response of the States thereto?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a) to (d): Government has not made any reallocations out of unlifted quantities of normal monthly allocations to States/Union Territories (UTs) under the Targeted Public Distribution System (TPDS). However, re-allocation of foodgrains have been made to States including to Uttarakhand, Punjab and Rajasthan who have lifted more than 50% of their allocations and demanded more, out of unlifted savings of Special adhoc additional allocations made to States/UTs in May 2010 and January 2011. The State-wise, commodity-wise & category-wise details of the allocation (including re-allocations) and offtake under these adhoc additional allocations are as per Annex-I & II.

The reallocated foodgrains are also required to be lifted within the validity period stipulated for the respective special adhoc additional allocations. In the case of January 2011 allocations, States/UTs are required to lift the allocations by 30th September 2011.